

By Speed Post

File No. J - 12021 / 01 / 2010 – JR
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26 - Mansingh Road,
New Delhi – 110 011.

Dated: the 23rd January, 2015.

To,

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhavan, 3rd Floor,
✓ 'C' – Wing, Khan Market,
New Delhi – 110 003.

Subject: Central Assistance towards Recurring Expenditure for operationalisation of 45 Gram Nyayalayas in the State of Rajasthan - Regarding.

Sir,

In continuation of this Department's sanction order of even no. dated 29.12.2011 releasing funds of Rs. 1,44,00,000/- (Rupees One Crore and Forty Four Lakhs) only; sanction order of even no. dated 28.11.2013 releasing fund of Rs. 1,92,00,000/- (Rupees One Crore and Ninety Two Lakhs) only; and sanction order of even no. dated 18.02.2014 releasing Rs.23,20,000/- (Rupees Twenty Three Lakhs and Twenty Thousand) only, I am directed to convey the sanction of the President of India for payment of Rs. 71,78,000 lakhs (Rupees Seventy One Lakhs and Seventy Eight Thousand) only towards Central Assistance (Recurring Expenditure) for operating 45 Gram Nyayalayas in the State of Rajasthan for first three years of their operation. As such, a total amount of Rs. 4,30,98,000 (Rupees Four Crore, Thirty Lakhs and Ninety Eight Thousand) only has been released as Central Assistance towards Recurring Expenditure for operationalization of 45 Gram Nyayalayas in the State of Rajasthan for first three years of their operation, as requested by the State Government of Rajasthan, *vide* their letter no. P.2 (1) Nyaya / 2008 dated 18.11.2013.

2. The Expenditure involved is debitable to Demand No.64 during 2014-15 under Major Head 3601 – Grants-in-aid to State Governments, Sub-Major Head – 02 – Grants to the Centrally Sponsored Scheme, Minor Head 02.891 – Administration of Justice (Other Grants), 01 – Assistance to the State Government for establishing and operating Gram Nyayalayas, 01.00.31 – Grants-in-aid General.

3. The concerned State Government is requested to utilise this amount during the current financial year 2014-15. The details of amount spent by the State Government alongwith audit certificate, utilisation certificate in the prescribed format (GFR-19-A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

4. In respect of both recurring as well as non-recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

5. This sanction has been entered in the Register of Grants at Serial No.17 at page no. 09-10.

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6. This issues with the concurrence of Integrated Finance Division, Ministry of Law and Justice, vide their Diary No. 63 / AS & FA dated 21.01.2015.

Yours faithfully,



(Z. A. Khan)

Under Secretary to the Government of India

Copy to:

1. Chief Secretary, Government of Rajasthan, Jaipur.
2. Principal Secretary (Law), Government of Rajasthan, Jaipur.
3. Secretary (Finance), Government of Rajasthan, Jaipur.
4. Registrar General, High Court of Rajasthan, Jodhpur.
5. Accountant General, Government of Rajasthan, Jaipur.
6. Chief Controller of Accounts (Law), Lok Nayak Bhavan, New Delhi.
7. Pay & Accounts, Department of Legal Affairs, Janpath Bhavan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
10. Senior Principal Private Secretary to Secretary (Justice) / Joint Secretary and Mission Director (National Mission) / Deputy Secretary (National Mission), Department of Justice, Jaisalmer House, 26-Mansingh Road, New Delhi.
11. Director (Finance), (Kind Attention: Shri H. C. Azad), Legislative Department, Ministry of Law and Justice, Fourth Floor, Shastri Bhavan, New Delhi.
12. Concerned File.
13. Guard File
14. Five Spare Copies.



(Z. A. Khan)

Under Secretary to the Government of India.